



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

114. IA/3001/2024 in C.P. (IB)/4216(MB)2019

IN THE MATTER OF

ABC INDIA LTD

VS

PRABHAKAR ENGINEERS PVT LTD

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.06.2024

CORAM:

MS. REETA KOHLI  
MEMBER (J)

SH. CHARANJEET SINGH GULATI  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

IRP in person: Mr. Shekhar Agrawal (VC)

For the IRP: Adv. Simran Singh (VC)

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**ORDER**

**IA 3001/2024**

Learned Counsel for the Applicant submits that in view of the Settlement having been arrived at between the parties on 16.05.2024, and on receipt of FORM FA dated 24.05.2024, the present application has been filed for withdrawal of the CP.

In view of the same, the present IA is **allowed**. The present CP bearing No. CP (IB)/4216(MB)2019 **stands withdrawn and disposed of**. IA 3001/2024 is allowed and disposed of.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/Anmol/

Sd/-  
REETA KOHLI  
Member(Judicial)